

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

15.01.2008

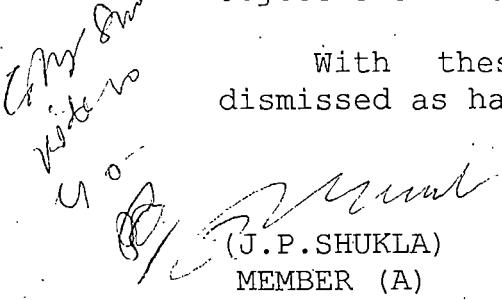
OA 164/2007

Mr. P.N. Jatti, counsel for applicant.

Heard the learned counsel for the applicant. Learned counsel for the applicant submits that he wants to withdraw this OA at this stage with a liberty reserved to him to file a substantive OA for the same cause of action.

In view of the averment made by the learned counsel for the applicant, the applicant is permitted to withdraw this OA with a liberty reserved to him to file a substantive OA for the same cause of action. It is, however, made clear that it will also be permissible for the respondents to take all the permissible objections in the said OA.

With these observations, the OA stands dismissed as having been withdrawn.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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